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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.450/06

Tuesday this the 20th day of June 2006

C O R A M :-

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. P.Rajendran,
Pointsman 'A',
Staff No.J/T 1172,
Southern Railway, Erode.
2. D.Ganesan,
Pointsman 'A',
Staff No.J/T 1243,
Southern Railway, Erode.
3. S.Thulasimani,
Pointsman 'A',
Staff No.J/T 1385,
Southern Railway, Erode.
4. K.Deenadayalan,
Pointsman 'A',
Staff No.J/T 1391,
Southern Railway, Erode.

...Applicants

(By Advocate Mr.P.Santhosh Kumar)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Headquarters, Park Town,
Chennai.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palakkad.

...Respondents

(By Advocate Mr.K.M.Anthru)

This application having been heard on 20th June 2006 the Tribunal
on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicants are working as a Pointsman 'A' under the
2nd respondent and are aggrieved by non consideration for promotion to
grade of Pointsman 'A' with effect from 1.8.1991, which is the date of

2.

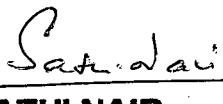
judgment of this Tribunal. By this judgment similarly situated persons who were juniors to the applicants have got promotions. The applicants have filed representations (Annexure A-3 to Annexure A-6) to the 2nd respondent for getting retrospective promotion with effect from 1.8.1991 in the post of Pointsman 'A' in the light of the said judgment but the same has not been considered so far. Counsel for the respondents on instructions submitted that the applicants had earlier declined the promotions and therefore, there has been some delay.

2. In any case, we are of the view that interest of justice will be served if a direction is given to the respondents to consider the representations of the applicants in the light of the judgment of this Tribunal at Annexure A-1 (OA 1033/01).

3. Accordingly, we direct the 2nd respondent to consider and dispose of the representations of the applicants (Annexure A-3 to Annexure A-6) in the light of this Tribunal's order at Annexure A-1 and communicate a decision to the applicants within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage. No order as to costs.

(Dated the 20th day of June 2006)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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